



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. D1-17892/1991. 24th January 2018.

In exercise of the powers conferred by Section 122 of the Code of Civil Procedure, 1908 (Central Act V of 1908), and all other powers hereunto enabling it in this behalf, the High Court of Kerala, after previous publication of the draft Rules in the Kerala Gazette No. 28, Volume IV, dated 14th July, 2015 and having received no objection or suggestion within the time limit specified, with the previous approval and confirmation of the Government of Kerala conveyed in G.O. (Ms.) No. 263/2015/Home dated 31st December, 2015 as modified by G.O. (Ms.) No. 248/2017/Home dated 27th November, 2017, hereby makes the following amendments to the Civil Rules of Practice, Kerala, namely:

AMENDMENT

1. *Amendment of the Rules*—In the Civil Rules of Practice, Kerala,—

(a) in rule 5, after clause (11), the following clause shall be inserted, namely:—

“(11A) ‘Stamp paper’ means, except where it specifically refers to and requires production of non-judicial stamp papers, adhesive court fee stamps affixed on foolscap paper of durable quality”;

(b) in rule 248, in sub rule (1), after the second proviso, the following proviso shall be inserted, namely:—

“Provided also that no copying charge shall be levied on State Government if the certified copy is applied for by or on behalf of the State Government or its officers in their official capacity”;

(c) in rule 366, in item number 3, for the figure “10”, the figure “1000” shall be substituted.

By order,

K. HARIPAL,

Kochi-682 031.

Registrar (Subordinate Judiciary).

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport).

The Civil Rules of Practice, Kerala provides for collecting copying charges in the form of copy stamp papers. As the Government has discontinued the printing of copy stamp papers, necessary amendments need to be made in the said Rules. Hence the amendment to Rule 5.

The Government of Kerala had requested the High Court to exempt the State Government from payment of copying charges envisaged under the Civil Rules of Practice. The High Court of Kerala, having considered the proposal, decided to exempt the State Government from payment of copying charges. Hence the amendment to Rule 248. The amendment made to Rule 366 is to revise the amount in accordance with the depreciation in the value of rupee.

The notification is intended to achieve the above objectives.

NOTIFICATION

No. B1(A)-62/2017. *23rd January 2018.*

In exercise of the powers conferred by Section 9 (2) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the persons mentioned in Column (2) of the schedule below to be Sessions Judges to exercise jurisdiction in the Court of Session shown against their names in Column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name & Designation</i>	<i>Courts of Sessions</i>
(1)	(2)	(3)
1	Sri K. Babu, District and Sessions Judge, Thiruvananthapuram	Thiruvananthapuram
2	Sri Kauser Edappagath, District and Sessions Judge/STAT, Ernakulam	Ernakulam
3	Sri C. Jayachandran, District and Sessions Judge, Kollam	Kollam
4	Sri A. Badharudeen, District and Sessions Judge, Thrissur	Thrissur
5	Sri Suresh Kumar Paul, District and Sessions Judge, Manjeri	Manjeri

By order,

K. HARIPAL

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1(A)-62/2017. *23rd January 2018.*

In exercise of the powers conferred by Section 9 (3) & 9 (4) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (1) of the schedule hereto attached to be Additional Sessions Judge (for the trial of SPE/CBI cases) to exercise jurisdiction in the Courts of Sessions shown against his name in Column (2) thereof from 30-11-2017, the date on which he took charge.

SCHEDULE

<i>Name & Designation</i>	<i>Courts of Sessions</i>
(1)	(2)
Sri J. Nazar, Special Judge (SPE/CBI), Thiruvananthapuram	Thiruvananthapuram, Kollam, Pathanamthitta, Alappuzha and Kottayam

By order,

K. HARIPAL,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1 (A)-62/2017. *23rd January 2018.*

In exercise of the powers conferred by Section 9 (3) and 9 (4) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in column (1) of the schedule below to be Additional Sessions Judge to exercise jurisdiction in the court of session shown against his name in Column (2) thereof from 1-12-2017, the date on which he took charge.

SCHEDULE

<i>Name & Designation</i>	<i>Court of Sessions</i>
(1)	(2)
Sri Johny Sebastian, Addl. District Judge-III/Addl. MACT, Mavelikkara	Mavelikkara

By order,

K. HARIPAL,

Kochi-682 031. *Registrar (Subordinate Judiciary).*